

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/SM /2014

Subject : Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.

Date of hearing : 22.1.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : Southern Regional Load Despatch Center and others.

Parties present : Shri Anand K. Ganesan, Advocate, PCKL
Shri U Bharatheesha Rao, PCKL
Shri S.S. Barpanda, NLDC
Shri Ashok Ranjan, Advocate, UPCL
Shri R. Parthasarathy, UPCL
Ms. Jayantika Singh, POSOCO
Ms. Suparna Srivastava, PGCIL
Shri Anil Kumar Meena, PGCIL

Record of Proceedings

Learned counsel for Udupi Power Corporation Limited submitted that reply to the show cause has already been filed which may be taken on record.

2. Learned counsel for Power Company of Karnataka Limited (PCKL) submitted that 400 kV D/C line Hassan-Mysore transmission line was commissioned on 31.7.2012 and treated as Southern Region asset. He further submitted that 400 kV UPCL-Hassan transmission line commissioned on 25.8.2012 should be declared as an ISTS line. Learned counsel further submitted that since only a small portion at the intervening system of the 400 kV D/C Hassan-Mysore line is being used by PCKL, the transmission charges should be recovered as per the provisions of Central Electricity Regulatory Commission (Rates, Charges and Terms and Conditions for use of Intervening Transmission Facilities) Regulations, 2010.

3. Learned counsel for PGCIL submitted that the transmission line has been constructed on the basis of LTA application made by UPCL. Since LTA agreement has

not been signed by UPCL, PGCIL cannot include the transmission charges of the said line in the PoC charges. However, actual power flow is taking place in the said transmission line. PGCIL took up the matter in the SRPC several times, however, the matter could not be resolved.

4. Learned counsel for PGCIL sought time to make detailed submission in the matter.

5. With the consent of the parties, the Commission directed to list the petition on 12.2.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**